

Shri Datar: Already notices were given. In spite of notices, these unauthorised structures came up. Even thereafter, they were asked to remove the structures; but they did not do that. Then, in the last resort, the Municipal Corporation had to have recourse to this.

Mr. Speaker: Now, the hon. Member is asking about preventive measures so that they would not come up again.

Shri Datar: Government are aware; they are taking preventive measures.

Shri Ansar Harvani: Is it not a fact that while the encroachments of the dwellers of the jhuggis and Jhonpris are always demolished, the encroachments of big persons, big building owners, are not demolished?

Shri Datar: Government make no distinction.

Shri Shiv Charan Gupta: May I know the number of unauthorised structures constructed after June 1960?

Shri Datar: About 1100 have been removed; and there might be a few more constructed after June 1960.

Creation of Eastern Frontier State

*431. **Shri Swell:** Will the Minister of Home Affairs be pleased to state:

(a) whether any communication has been recently received from the All Party Hill Leaders Conference of Assam on the subject of the creation of an Eastern Frontier State following the results of the general elections in the Autonomous Hill Districts of Assam; and

(b) if so, what action has been taken by Government in the matter?

The Minister of Home Affairs (Shri Lal Bahadur Shastri): (a) Yes.

(b) The policy of the Government of India on the demand for the formation of a separate Hill State in Assam has been made clear from time to time and the Prime Minister him-

self has made several pronouncements in this regard.

Shri Swell: In view of the fact that the people of the Hill areas have given a verdict against certain proposals made by the Prime Minister, do Government propose to hold further negotiations with the leaders of the Hill people?

The Prime Minister and Minister of External Affairs and Minister of Atomic Energy (Shri Jawaharlal Nehru): There is no question of negotiations. So far as I and my colleague the Home Minister are concerned, we are always prepared to meet their representatives and discuss with them. I discussed with them on 3 occasions previously at length; and I am prepared to discuss it with them again if they so wish. We recognised their grievances; they were legitimate; and we tried, in our proposals to suggest something which would lead to the removal of those grievances. We gave them the fullest autonomy in that area. So far as the language, which was the chief question was concerned, they can decide on their own language, English or Hindi or any of their own languages. In effect, we gave, if I may say so, 99 per cent. of what they wanted. In regard to any legislation applying to them, we suggested what is called the Scottish pattern that only if the Members of the Hill States agreed to it in the Assembly then would it be passed. In effect, we went very far.

Now, their proposal to have a separate State is full of difficulties, both for them and for Assam and for India as a whole, economically. Our communications are not directed with each other. The communications are with Assam. Therefore, we suggested that they should have all this autonomy which they want, in their own affairs; and any allotment of funds which go to them directly, there will be no risk of their being reduced by the Assam Government. And, I still hope that if they consider this matter carefully, they will find that they get everything they want plus something more in other directions.

Shri Swell: May I know from the Prime Minister the approximate time when he is prepared to meet the leaders of the Hill people?

Mr. Speaker: That can be settled by a separate communication. The hon. Member can write to the Prime Minister and get a reply.

Shri Hem Barua: May I draw the attention of the hon. Home Minister to a statement made by the Prime Minister on the issue of the Punjabi Suba to the effect that there would not be any further division of Indian States and ask whether Government propose to adopt a firm policy decision in the light of the statement that the Prime Minister made?

Mr. Speaker: What they propose to do has been stated by the Prime Minister.

Shri Hem Barua: I am interested in one thing. I want to know whether Government are prepared to have a firm policy decision. This was not evident from what the Prime Minister said.

Mr. Speaker: Order, order. That is exactly what I am objecting to. He is going to have some policy decision; and, therefore, that decision cannot be given here. Shri Tyagi.

Shri Hem Barua: May I submit that I am interested in knowing whether the Government is interested in giving a policy decision or not?

They can say yes or no: it is simple.

Mr. Speaker: It may be very simple. Ultimately some decision has to be taken by some man to settle matters if there are differences or disputes. I have just advised the hon. Member that that question is much wider and it cannot be given out by yes or no. He should stop there. Shri Tyagi.

Shri Jawaharlal Nehru: I do not know, Sir, what the hon. Member means by a firm decision. We have taken a decision; we have announced it and we adhere to it; we shall continue to adhere to it. But there are

a number of things within the ambit itself which have to be considered. For instance, when we made this decision I had suggested that we would appoint a small commission of competent and eminent persons to go and work out the details of all this; all that has not been done, it may be done. But in the main we have announced the decision and it stands.

Shri Tyagi: Is it within the power of the Prime Minister or the Home Minister to decide about creating States, any further States in India than those mentioned in the Constitution? I would like to know whether it is the intention of the Government to consult this House before they make any commitment with regard to the creation of any new States in the country?

Shri Jawaharlal Nehru: We have already stated our decision in regard to it.

Shri Tyagi: The sanction of the House is needed; nobody can create further States without the sanction of the House.

Shri Jawaharlal Nehru: We do not approve of a State there; we have said it before.

Mr. Speaker: Nobody has said that it does not need the sanction of the House for the hon. Member to say that it is *ultra vires* or something of that sort.

Shri Basumatari: A large number of hill leaders came to discuss with the Prime Minister while he visited Assam and they were convinced that there cannot be a separate State..... (Interruptions).

Shri Tyagi: On a point of order. I would like to get a clarification as to whether any Government of any time has the power to just encourage formation of further States in the country and divide the country further without taking the sanction of the House.

Mr. Speaker: I am not here to take up hypothetical questions.

Shri Jawaharlal Nehru: The Government cannot come to any such

decision without the permission of this House. It is patent and it is obvious. I do not know what the hon. Member is asking. Only this House can agree to it.

Shri Tyagi: These negotiations encourage creation of further States.

Mr. Speaker: That is a different thing altogether. But the position under the Constitution is very clear. Hypothetical questions could not be asked from me. Any question of interpretation on hypothetical legal or constitutional questions could not be put to me. If one arises at a particular moment, I am required to give a decision at that moment.

Shri Basumatari: I want to know whether it was a fact that a large number of these hill leaders came to discuss with the Prime Minister while he visited Assam, and whether most of them were convinced and promised not to demand a separate State.

Shri Jawaharlal Nehru: It is no good my telling what their convictions were. When I met them on the last occasion the impression I gathered was that they were very much convinced by what I told them. I came away with that conviction. But later they may change their minds.

Is the Prime Minister aware that it was to the interest of Indian Unity that States such as Andhra Pradesh and Kerala were formed? The Hill people should also have their State (Interruptions.) The Prime Minister just now said that there would be no Hill State.

Mr. Speaker: So, he wants to get something more extracted or wants that he should say something more. When he has said that there would be no State what more does he want? The information that is with the Prime Minister or the stand that he has taken has been stated. What more can be put to him?

Shri H. P. Chatterjee: Who is he to deny a State?

Mr. Speaker: Order, order.

Shri H. P. Chatterjee: He is not the man to deny everything to the people of the country

Mr. Speaker: Order, order. **Shri Swell,**

Shri Swell: Are the Government aware that 53 per cent. of the voters in the hills voted for a separate State and only 27 per cent. voted for remaining in Assam?

Mr. Speaker: That can be found from the records of the Election Commission. (Interruption). **Shri Swell** is trying to argue and give reasons why that State should be formed. That is a separate affair. If he wants any information now, he can put a question. I shall allow him.

Shri Swell: May I know whether the Government are aware.....

Mr. Speaker: It is the same question. I have disallowed it. Next question.

पुस्तकालयध्यक्षों की सेवा

*४३२. श्री सुरज पाण्डेय : क्या शिक्षा मंत्री २३ नवम्बर, १९६१ के ताराकित प्रश्न संख्या १४२ के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि पुस्तकालयध्यक्षों की सेवा बनाने का प्रश्न इस समय किस स्थिति में है ?

शिक्षा मंत्रालय में उपमन्त्री (श्रीमती सौंदरम् रामचन्द्रन) : विषय अभी तक विचाराधीन है ।

I shall read it in English also.

The matter is still under consideration.

श्री सुरज पाण्डेय : पहले भी माननीय मंत्री ने इस सवाल का यही जवाब दिया था । क्या मैं जान सकता हूँ कि यह प्रश्न कब तक विचाराधीन रहेगा

Shrimati Soundaram Ramachandran: I can just say a word in Hindi. So, please put your supplementary question in English.

Shri Ram Sewak Yadav: How long will it be under consideration?

Shrimati Soundaram Ramachandran: This question was taken up some years ago. There is a long history